

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 225/MP/2017

Date: 6.8.2018

To,

General Manager (Commercial)
North Eastern Electric Power Corporation Ltd.
Brookland Compound, Lower New Colony,
Shillong - 793003

Sir,

Subject: Petition for seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant

Ref: ROP of the hearing dated 26.7.2018

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, on or before 24.8.2018, with copy to the respondents:

- (i) Average calorific value of gas supplied by Oil India Limited (OIL) during 9 months i.e. from July, 2016 to March, 2017 vis-à-vis calorific value as per gas Supply Agreement with OIL;
- (ii) Penalty recovered from the gas supplier, in case GCV of gas received was below the specified calorific value of gas; and
- (iii) Consumption of gas in GBS units compared to design guaranteed consumption at site ambient condition.

2. The above information shall be filed within the due date mentioned. No request for further extension of time shall be entertained for any reason whatsoever.

Sd/-
(T.D.Pant)
Deputy Chief (Law)